

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 18.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.37/BB/17	-	Admission	230- 232	Ripple Fragnances Exports Pvt Ltd

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. SATI P. JOHN

Counsel for petitioner is present. The matter is listed today for admission. Counsel for petitioner has filed a memo stating that the Tribunal may order notices to the RD, ROC and also to the Assistant Commissioner of Income Tax, who is the assessing authority for 1<sup>st</sup> petitioner company, Income tax officer for 2<sup>nd</sup> petitioner company, Deputy Commissioner of Income tax for 3<sup>rd</sup> petitioner company and Deputy Commissioner of Income Tax for 4<sup>th</sup> petitioner company and also to the OL. Counsel also requested that publication may be ordered in Financial Express in English Daily, Bangalore edition and in Udayavani in Kannada Daily to be published ten days before hearing date.

Counsel undertakes to file affidavit that notices to go to other authorities involved in this case. He undertakes to file Auditors certificate' regarding accounting treatment adopting the scheme before hearing date.

Therefore, we order notices to all the above authorities and publication in Financial Express in English daily, Bangalore edition and in Udayavani in Kannada daily before ten days of the date of hearing.

List it on 03.10.2017.

MEMBER (J)

MEMBER (T)